

FORM A**PUBLIC ANNOUNCEMENT**

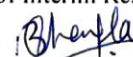
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOYALA INFRAS. PROJECTS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GOYALA INFRAS. PROJECTS PVT. LTD.
2.	Date of incorporation of corporate debtor	28 th February 2011
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs - ROC -Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2011PTC214904
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Address</u> 154 SFS (1 st Floor), Rajouri Apartment Rajouri Garden New Delhi DL 110064 IN
6.	Insolvency commencement date in respect of corporate debtor	30 th October, 2019 (Order received on 15 th November, 2019)
7.	Estimated date of closure of insolvency resolution process	27 th April, 2020 (180 days from 30 th October, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<u>BHARAT CHAUFLA</u> IBBI/IPA-001/IP-P01090/2017-18/11809
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Not for Communication purpose:</u> Address: J5/126 3 rd floor Rajouri Garden New Delhi ,110027. Email: bharat.chaufla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>For Correspondence purpose:</u> Address: Go work building, Plot no-108,Ground floor Udyog Vihar Phase I Gurugram Haryana, 122016. Email: ibbigoyala@gmail.com
11.	Last date for submission of claims	29 th Novemeber, 2019 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class has been ascertained till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms: Mentioned at Point 4 below:

- 1 Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Goyala Infrass Projects Pvt. Ltd. on 30th October, 2019.
- 2 The creditors of M/S Goyala Infrass Projects Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 29th November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.
- 3 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- 4 The Claims may be submitted in their specified forms. Form B- Operational Creditor (other than Workmen/Employee); Form C-Financial Creditors: Form CA- Financial Creditors in a class: Form D- Workmen/ Employee: Form E- Authorized Representative of Workmen/Employee: and Form F- Other Creditors. Copy of the above Form can be downloaded from <https://ibbi.gov.in/home/downloads>.
- 5 Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Bharat Chaufla

Insolvency Professional

IBBI/IPA-001/ IP-P01090/2017-18/11809

Date : 16th November 2019.

Place: New Delhi

Bharat Chaufla
Insolvency Professional
IBBI/IPA-001/IP-P01090/2017-18/11809